RAJYA SABHA

1

Wednesday, the Hth May, 1986/24th Vaisakha, 1908 (Saka)

The House met at eleven of the clock. Mr. Deputy Chairman in the Chair.

PAPERS LAUD ON THE TABLE

Notification of the Ministry of Finance (Department of Revenue) under the Customs Act, 1962 and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHAVI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications: -

- (i) G.S.R. No. 728(E), dated the 1st May, 1986, amending four previous notifications, specified column (2) of the Table annexed thereto, in the manner specified in the corresponding entry in column (3) of the said Table.
- (ii) G.S.R. No. 732(E), dated the 5th May. 1986, amending the Notification No. 172-Customs, dated the . 8th August, 1977. so as to include parts of certain types of electrical machinery as eligible for concessional rate of duty of 60 per cent ad-valorem with a view to preserving the duty structure on such parts.

[Placed in Library. See No. LT-2723/86 for (i) and (ii).]

Notification of the Ministry of Finance (Department of Revenue) and related papers

SHRI B. K. GADHAVI: Sir. I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue)

together with Explanatory Memoranda thereon:-

o,, the Table

- (i) G.S.R. No. 725(E). dated the A^{1} \"''! 1W w,w_{no} -,.<-;,, 29th amendment to notification No. 175/ 66-GE, dated 1st March, 1986.
- (ii) G.S.R. No. 733(E), dated the 5th May, 1986, exempting soya textured protein and soya milk from the whole of the duty of excise leviable thereon under the Central Excise Tariff Act, 1985.
- (iii) G.S.R. No. 734(E), dated the" 5th May, 1986, exempting speciality oils, falling under sub-heading No. 2710.99 or 3403.00 of the Schedule to the Central Excise Tariff Act, 1985, from so much of the duty of excise leviable thereon as is in excess of the amount calculated at the rate of 12 per cent ad-valorem_f subject to the proviso contained in the notification.
- (iv) G.S.R. No. 736(E), dated the 7th May, 1986, exempting Mohair Tor> and Mohair Yarn, falling under sub-heading Nos. 5102!90 and 5105.00 of the Schedule to the Central Excise Tariff Act, 1985, from the whole of the duty of excise leviable thereon.

[Placed in Library. See No. LT-2723/86 for (i) to (iv).]

Accounts (1984-85) of the Delhi Transport Corporation and related papers

THE MTNISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH LOT) : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers: —

(i) Annual Accounts of the Delhi Transport Corporation, for the year 1984-85 and the Audit Report there-